

SPECIAL BENCH

ITEM NO.125

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**IA No.399/2022, IA No.400/2022, IA No.146/2022, IA No.311/2022,
IA No.356/2022, IA No.620/2023 & IA No.621/2023
IN CP (IB) No.377/ALD/2019**

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 19th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	MANJUSHREE TECHNOPACK LTD V/S HANSRAJ AGROFRESH PVT.LTD
UNDER SECTION	9 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Krishna Dev Vyas, Adv. : *For the Applicant in IA No.399/2022,
IA No.400/2022, IA No.81/2022,
IA No.356/2022 & IA No.239/2024; and
Res. No.1 in IA No.146/2022 & Res. in IA
No.311/2022 and in IA No.620/2023
& IA No.621/2023*

Sh. Raghav Dev Garg, Adv. : *For the Applicant in IA No.620/2023
& IA No.621/2023*

ORDER

IA No.620/2023 & IA No.621/2023

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Counsel representing the RP informs that no reply has been filed by the Liquidator so far.
- 2.** Ld. Counsel representing the Liquidator seeks one more opportunity to file the reply.
- 3.** Let the last opportunity be granted to the Liquidator for filing reply within a period of two weeks by serving an advance copy to the other side, failing which, the Regular Bench will see about further course of action to be taken in this matter.

-Sd-

-Sd-

4. The matter is adjourned for further hearing on 19th August, 2024 before the Regular Bench. All other applications be also put up on the same date.

-Sd-

(Ashish Verma)
Member (Technical)

-Sd-

(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)

19th July, 2024

Kavya Prakash Srivastava
(Stenographer)